

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 265/MP/2015**

Subject : Petition under Section 94 (1)(f) of the Electricity Act, 2003, seeking review of the time period for implementing certain works pursuant to the Commission's order dated (i) 20.02.2014 in Petition No. 146/MP/2013 with I.A. 36/2013 filed by SRLDC before Hon'ble CERC in the matter of providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (i) of the CERC (Indian Electricity Grid Code) (first amendment), Regulations, 2012 read along with regulation 3 (e) of Central Electricity Authority (Grid Standards) Regulations, 2010 and following best practices of O&M of transmission elements for ensuing security of the Southern Regional grid as well as the interconnected Indian Grid and (ii) 18.8.2015 in Petition Nos. 86/MP/2014 and 374/MP/2014.

Date of hearing : 26.11.2015

Coram : Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Shri Dr. M.K. Iyer, Member

Petitioner : Karnataka Power Corporation Limited

Parties present : Shri Vikas Mahendra, Advocate, KPCL

**Record of Proceedings**

Learned counsel for the petitioner submitted as under:

(a) The present petition has been filed seeking extension of time for completion of Phase -I and II activities of Third Party Protection Audit up to 30.12.2016.

(b) The Commission vide order dated 20.2.2014 in Petition No. 146/MP/2013 directed the petitioner to implement the recommendations of Third Party Protection Audit in two phases, namely Phase I and Phase II, by 1.5.2014 and 1.9.2014, respectively. Phase I involved works such as revision of settings, replacement of numerical relays, implementation of bus-bar protection in critical 220 kV sub-stations etc. and Phase-II involved activities such as replacement of old breakers, etc, which could require more time.

(c) Out of 33 observations of Third Party Protection Audit in Phase-I activities, 20 observations have been complied with and out of 21 observations for Phase-II activities, 6 observations have been complied with. However, remaining activities could be complied with due to unforeseen and unavoidable delays in carrying out some of the works i.e. cancellation and re-floating of tenders, obtaining the required approvals and space constraints for replacement of existing BOCB's.

(d) Learned counsel requested the Commission to grant extension of time till 30.12.2016 to comply with the Commission`s directions dated 20.2.2014 and 18.8.2015.

2. Learned counsel for the petition sought permission to file additional submission in the petition which was allowed by the Commission.

3. After hearing the learned counsel for the petitioner, the Commission directed the staff of the Commission to examine the possibility of taking a Bank Guarantee as a security for compliance of its order.

4. The Commission directed the petitioner to file additional submission, if any, by 22.12.2015. The Commission directed that due date of filing the additional submission shall be strictly complied with and no extension on that account shall be granted.

5. Subject to the above, the Commission reserved the order in the petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**